

next down train. While approaching Diamond Harbour Station the disabled rake of train No. BD 154 Down got uncoupled due to the breakage of pad-lock of the safety chain which had been used to secure the two rakes. As a result the disabled rake of train No. BD 154 Down rolled down, mounted the dead end buffer and hit the end room of the station building. In this accident four persons were killed and 8 sustained injuries.

(c) No.

(d) The accident was inquired into by a committee of Senior Scale Officers.

APPOINTMENT OF ONE MAN *Ad Hoc* TRIBUNAL

254. SHRI S. M. BANERJEE : Will the Minister of RAILWAYS be pleased to state :

(a) whether a one-man *ad hoc* Tribunal has been appointed to go into the various demands of the railwaymen; and

(b) if so, whether the demands include those which were included in the list of demands submitted by the All India Railwaymen's Federation in its strike notice for the 19th September, 1968 ?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA) : (a) and (b). A decision to appoint an *ad hoc* Tribunal in respect of certain demands put forward by the National Federation of Indian Railwaymen has been taken; the Constitution of the Tribunal is still under consideration.

Regarding the demands of All India Railwaymen's Federation for reference to *ad hoc* Tribunal, no decision could be reached as the earlier negotiations broke down and subsequently, the negotiating facilities of the Federation have been withdrawn with effect from 21-9-1968.

IMPORT LICENCES ISSUED TO M/s. AMIN CHAND PYARE LAL

255. DR. SUSHILA NAYAR : Will the Minister of COMMERCE be pleased to state :

(a) the number and value of import licences issued to M/s. Amin Chand Pyare Lal during the last 10 years;

(b) the quantity of goods imported by the said firm against each licence during the same period; and

(c) the amount of customs duty said by the firm in each case ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI) : (a) Details of import licences issued to the firms are published in the "Weekly Bulletin of Industrial Licences, Import Licences and Export Licences", a copy of which is available in the Parliament Library.

(b) and (c). This information is not available with the Import Control Organisation.

INDIAN TRADE MISSION TO MALAYSIA

256. DR. SUSHILA NAYAR : Will the Minister of COMMERCE be pleased to State :

(a) whether a trade delegation from India had gone to Malaysia during the month of September, 1968;

(b) if so, the composition of the trade delegation;

(c) the nature of discussions held with the Government of Malaysia; and

(d) the decisions arrived at ?

THE MINISTER OF COMMERCE (SHRI DINESH SINGH) : (a) No, Sir.

(b) to (d). Do not arise.

M/s. ATUL PRODUCTS

257. SHRI KAMESHWAR SINGH :
SHRI GHAYOOR ALI KHAN :
SHRI KEDAR PASWAN :
SHRI SHIV CHARAN LAL :
SHRI K. LAKAPPA :
SHRI A. SREEDHARAN :
SHRI J. B. SINGH :

Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to refer to the reply given to Starred Question No. 1537 on the 30th April, 1968 and state :

(a) whether the complaint, dated the 22nd May, 1968 made by Shri Babubhai Maganbhai Desai regarding M/s. Atul Products referred by the Ministry of Steel, Mines and Metals has been received;

(b) if so, whether the inquiry has been instituted to probe into the affairs;

(c) if so, the broad outlines of the report; and

(d) if inquiry has not been instituted, the reasons therefor?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (d). The Hon'ble Members are presumably referring to the complaint, dated the 22nd May, 1967 which was received through the Ministry of Steel, Mines and Metals. The matter has since been taken up for investigation by that Ministry.

RECOMMENDATIONS OF PANDEY COMMITTEE ON DURGAPUR STEEL PLANT

**258. SHRI KAMESHWAR SINGH :
SHRI K. LAKKAPPA :**

Will the Minister of STEEL, MINES AND METALS be pleased to state :

(a) whether the recommendations of the Pandey Committee regarding the wheel and axle and sleeper and plant at Durgapur Steel Plant have been implemented, and

(b) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI RAM SEWAK) : (a) and (b). There are seven recommendations relating to the Wheel & Axle and Sleeper Plant. These recommendations include strengthening inter-stage inspection, introduction of a proper system of production planning, detailed study to correct defects in the bonus scheme, expert examination of techniques of the Plant so as to institute remedial steps, etc. These are being implemented. For instance, inter-stage inspection is being implemented, a progress planning cell has been set up, an expert team from the U.K. examined techniques and processes in the Plant and remedial action has been taken in the light of their recommendations, an incentive scheme is being studied under the guidance of the Consultancy Group of the Hyderabad Staff College.

PAYMENT OF ARREARS OF BONUS BY N.C.D.C.

**259. SHRI KAMESHWAR SINGH :
SHRI K. LAKKAPPA :**

Will the Minister of STEEL, MINES and METALS be pleased to state ;

(a) whether Government's attention has been drawn to the fact that the National Coal Development Corporation has refused to pay arrears of bonus for the years 1961-64; and

(b) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI RAM SEWAK) : (a) and (b). Under the provisions of the Bonus Act 1965, profit sharing bonus was not payable for the accounting years 1961-62 to 1963-64. However, in order to promote better employer-employee relationship the management have paid to the employees other than managerial personnel, the maximum of whose pay scale did not exceed Rs. 575 and *ex-gratia* amount calculated at the rate of 6 per cent (that is 2 per cent for each of the years 1961-62 to 1963-64). In addition, another 2 per cent was paid by the Corporation to the drought relief fund on behalf of the employees. However, on the basis of a dispute raised by the employees of the headquarter's organisation of the National Coal Development Corporation, the matter has been referred to adjudication by the Ministry of Labour, Employment and Rehabilitation.

MINE OWNERS

**260. SHRI KAMESHWAR SINGH :
SHRI K. LAKKAPPA :**

Will the Minister of STEEL, MINES AND METALS be pleased to state :

(a) the number of mine owners operating in Chikka Naikanahall Taluk in Tumkur District and Hiriyur, Hosadurga Taluks in Chitradurga District;

(b) whether Government have received complaints that some mine owners are cheating the Government in the payment of Royalty and other taxes; and

(c) if so, whether any enquiry has been made in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI RAM SEWAK) : (a) to (c). The information has been called for from the State Government and will be laid on the Table of the House as soon as available.